

PUNJAB VIDHAN SABHA

BILL NO. 14-PLA-2021

**THE PUNJAB VILLAGE COMMON LANDS (REGULATION)
AMENDMENT BILL, 2021**

(Bill as passed by the Punjab Vidhan Sabha)

The following Bill was passed by the Punjab Vidhan Sabha:-

A

BILL

further to amend the Punjab Village Common Lands (Regulation) Act, 1961.

BE it enacted by the Legislature of the State of Punjab in the Seventy-second Year of the Republic of India as follows:-

1. (1) This Act may be called the Punjab Village Common Lands (Regulation) Amendment Act, 2021. Short title and commencement.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. In the Punjab Village Common Lands (Regulation) Act, 1961, in section 2, in clause (g),- Amendment of section 2 of Punjab Act 18 of 1961.

(i) in sub-clause (1), for the words "excluding abadi deh", the words and sign " but excludes abadi deh, unless otherwise expressly provided in this Act" shall be substituted; and

(ii) in sub-clause (4), at the end, the word "and" shall be omitted and thereafter, the following sub-clause shall be inserted, namely:-

"(4 a) vacant land or plot situated in abadi deh or gorah deh not owned by any person; and"

**CHANDIGARH:
THE 22ND MARCH, 2021**

**SHASHI LAKHANPAL MISHRA,
SECRETARY.**